

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 229/MP/2026 along with IA. No. 75/2026**

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner.

Petitioner : Solarcraft Power India 4 Private Limited (SPI4PL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashwin Ramanathan, Advocate, SPI4PL  
Ms. Poorva Saigal, Advocate, CTUIL  
Ms. Shirin Gupta, Advocate, CTUIL  
Mr. Rishabh Saxena, Advocate, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent/CTUIL sought a week's time to file a reply. The learned counsel further submitted that the Petitioner has attributed the delay in commissioning of its Project, among others, to delay in execution of the Model Sharing Agreement by Project Nine Renewable Power Pvt. Ltd. and accordingly, Project Nine may also be impleaded as a party to the present Petition.

2. In response, the learned counsel for the Petitioner opposed the said request for impleadment at this stage and submitted that CTUIL may first file its reply, after which question of impleadment, if any, may be considered. He further submitted that the said delay was systemic, as no guidelines exist on governing the techno-commercial aspects of bay-sharing.

3. Considering the submissions of the learned counsel for the parties, the Commission permitted Respondent/CTUIL to file its reply, along with the information sought *vide* the Record of Proceedings dated 25.5.2026, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. The Petitioner was also directed to indicate the Scheduled Commercial Operation Date of its Project along with its rejoinder.

4. The Petition shall be listed for hearing on **15.10.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

